## <u>In the National Company Law Tribunal, New Delhi</u> <a href="Registrar">Registrar</a>

CP No. 1117/2016

SECTION OF THE COMPANIES ACT: 433 (e) & (f), 434 (1)(a) & 439

## In the matter of:

| Ravi Bhushan Goel & Anr.          | Petitioner |
|-----------------------------------|------------|
| VS.                               |            |
| M/s. Earth Infrastructure Limited | Respondent |

Order deliver on 05.07.2017

Coram: Shiv Ram Bairwa, Registrar

;

For the Petitioner (s)

Shri Harangad Singh, Advocate

For the Respondent (s) :

None Appeared

## <u>ORDER</u>

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated  $7^{th}$  December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 on 13.6.2017. The petitioner has not filed proof of service to corporate debtor. The counsel for petitioner is directed to file affidavit of service before next date of hearing.

List the matter on 12.7.2017.

(Shiv Ram Bairwa) Registrar